

HIGH COURT OF DELHI : NEW DELHI

No. : 453 /Filing/DHC/2024
Dated: 19.10.2024

Circular

Hon'ble Ms. Justice Tara Vitasta Ganju has noticed that following Circulars issued from time to time are not being complied with by the Litigants/Advocates in the matters of Labour Court. As directed by Her Lordship, those Circulars are once again circulated for the compliance by all concerned:-

1. In writ petitions arising out of orders passed by statutory authorities e.g. Central Administrative Tribunal (CAT), Labour Court, Industrial Tribunal, Delhi School Tribunal, Debts Recovery Tribunal (DRT), Customs, Excise and Gold Control Appellate Tribunal(CEGAT) (now Customs, Excise & Service Tax Appellate Tribunal), Income Tax Appellate Tribunal (ITAT), Election Tribunal, Board for Industrial & Financial Reconstruction (BIFR)/ Appellate Authority for Industrial & Financial Re-construction(AAIFR), etc., a caveat will be entertained by the Registry.
2. As and when a Writ Petition is filed challenging the award/order of the Labour Court/Industrial Tribunal/ Competent Authority under a Labour Enactment, the petitioner be directed to file complete record of the Labour Court/Industrial Tribunal/Authority along with the writ petition.
3. In any Writ Petition which is filed assailing the order/award passed by the learned Labour Court or any other statutory authority where the workman is a contesting respondent, the petitioner will be required to array the workman as respondent no.1 so that the workman is easily able to locate the writ petition in the cause list.
4. In any Writ Petition, which is filed assailing an award passed by the Industrial Adjudicator (Labour Court/ Industrial Tribunal), the petitioner will ensure that the Presiding Officer, who has passed the award is not impleaded as a party/respondent".

Order by

Sd/-
(P.K.Uppal)
Registrar (Filing)

Endst. No. 453-455 /Filing/DHC/2024 Dated:19.10.2024

Copy forwarded for information to:-

1. PA to Registrar (Computer) for uploading the same on the website of this court under the heading of Notifications and Practice Directions.
2. Guard File.
3. Notice Board.

Ajit Aswani
(Ajit Aswani)
Joint Registrar (Filing)

As directed may be uploaded

Director (I.T)

21/10/2024
R A-to Registrar (IT)

*1096/R(IT)
21/10/2024*